

to the information received from the Government of West Bengal, persons detained under the West Bengal (Prevention of Violent Activities) Act, 1970, are classified into two groups namely, Group A and Group B, corresponding to 'under-trial prisoners' in Division II and Division I, respectively, under the West Bengal Jail Code, for the purpose of treatment in jails. The detenus in both groups are entitled to get such facilities as : (i) medical attendance, (ii) to appear at university examinations or examinations conducted by the Board of Secondary Education, West Bengal, from the jails, (iii) family allowance for dependents, (iv) study allowance of Rs. 15/- per month and (v) maintenance of private funds with money received from the relatives of prisoners, which were enjoyed by Group C detenus under the Preventive Detention Act, 1950. Group B detenus are also entitled to monthly personal allowance for purchase of articles like newspapers, periodicals, clothings, stationery, toilet articles, etc. The classification of detenus into C Group, which was made under the Preventive Detention Act, 1950, corresponded to the classification 'civil prisoners' under the West Bengal Jail Code, who, under the provisions of the Code, had free access to visitors from outside. As the detentions under the West Bengal (Prevention of Violent Activities) Act, 1970, are ordered in respect of persons who commit or are likely to commit or instigate the commission of grave offences, the State Government have not considered it desirable, taking into consideration the security and other relevant considerations, to extend to such detenus the disciplinary conditions applicable to 'civil prisoners' under the West Bengal Jail Code and, hence, no classification of detenus into C Group has been made.

Manufacture of Batteries

1455. SHRI N. E. HORO :
SHRI G. Y. KRISHNAN :

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether Government are considering the question of setting up factories to manufacture batteries ; and

(b) if so, the main features of the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) : (a) and (b). Government have under consideration proposals for setting up a factory for the manufacture of 2.5 lakh nos. of Storage batteries and train lighting cells and another for the manufacture of 120 million nos. of dry cells and midget electrodes. Detailed Project Reports for both these projects are under preparation.

Distribution of Soviet Literature in India

1456. SHRI K. MALLANNA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the U.S.S.R. literature is distributed in India on a very large scale at present ; and

(b) if so, the number of languages in which this literature is circulated ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) and (b). Information regarding Soviet periodicals printed and published in India is contained in the annual reports of the Registrar of Newspapers which are placed on the table of the House. Such periodicals are published in thirteen languages including English. The value in rupees of books, newspapers and periodicals imported from USSR was Rs. 0.29 lakhs in 1967-68, 2.83 lakhs in 1968-69 and 0.57 lakhs in 1969-70. The imported literature is generally in English.

Issue of Licences for setting up Small Industries in Madhya Pradesh

1457. SHRI RANABHADUR SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether the Madhya Pradesh Government have requested the Central Government to issue licences to 10 small industries in the State ; and

(b) if so, the names of parties and places where these industries are to be set up ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) and (b). Information has been sought

from the Madhya Pradesh Government and will be laid on the Table of the House.

Production in Industries Beyond Licensed Capacity

1458. SHRI DHARAMRAO AFZALPURKAR : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 142 dated the 25th May, 1971 regarding the production by Industrial concerns beyond licensed capacity and state :

(a) whether any action has since been taken against the firms ; and

(b) if so, the nature thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) : (a) and (b). The matter is still under the consideration of Government.

Setting up of Cement Factory in Gulbarga

1459. SHRI DHARAMRAO AFZALPURKAR : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether a Cement Factory was set up in Gulbarga (Kurakunta) by the Cement Corporation of India with the grant of 10 crores of rupees ;

(b) the date on which the work was started ; and

(c) its progress and the time by which this project would be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (GHANSHYAM OZA) : (a) The Cement Corporation of India has set up a Cement Factory at Kurkunta in Gulbarga District of Mysore State at an estimated cost of Rs. 510.27 lakhs, composed of equity and loans advanced by the Govt. of India.

(b) June, 1966.

(c) The erection of plant and machinery etc. had been completed and load trial of raw mill is in progress after which the kiln will be lighted. The factory is expected to start commercial production early in 1972.

Foreign Collaboration Agreements

1460. SHRI SAMAR MUKHERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 7469 on the 10th August, 1971 regarding foreign collaboration agreements and state :

(a) whether the requisite information has since been collected ; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) : (a) and (b). The information is still being collected and will be laid on the Table of the House.

Representatives of News Papers Agencies Accompanying Prime Minister, Ministers, Official Delegation etc.

1461. SHRI K. LAKKAPPA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether newspapers and news agencies send their representatives to accompany the President, Vice-President and the Prime Minister, Ministers or other Official Delegations going abroad ; and

(b) if so, the number and names of such representatives who went abroad during the last three years alongwith the President, Vice-President, Prime Minister, Minister and other Official Delegations ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) Newspapers and news agencies sometimes make arrangements at their own cost to cover the tours of the President and the Prime Minister abroad. Sometimes, however, a limited number of seats are available in the (VIP) plane for the Press free of charge. On such occasions, selected journalists are provided free air travel by Government. No newspaper or news agency ordinarily sends its representative abroad to cover the visits of other dignitaries or Parliamentary Delegations.